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O.A. No. 477 of 2011

Rabindranath Kandy.....Applicant

VS

Union of India & Ors.....Respondents

Order dated: 14.09.2011

CORAM:

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

&

Hon'ble Shri A. K. Patnaik, Member(Judl.)

Heard Mrs. U.R.Padhi, Ld. Counsel for the applicant and Mr. K.C.Kanungo, Ld. Counsel appearing for the Respondents-BSNL, who has received a copy of this O.A. and undertakes to file appearance memo in course of the day.

2. The applicant has approached this Tribunal seeking following relief:

"a) To allow the original application and notice to show cause to the Respondents why the applicant's case shall not be considered for granting him TBOP, BVR and T.M. w.e.f. 1992 instead of year 2002.

b) To pass appropriate order directing the Respondent No. 2 to consider the appeal filed by the applicant vide Annexure-A/10 keeping in view Annexure-A/2, Annexure-A/6, A/7 and A/9 series.

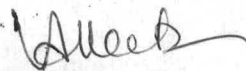
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3. Since, it is the positive case of the applicant that the appeal filed by him under Annexure-A/10 dated 23.02.2011 is still pending with Respondent No.5, we, at this stage, as agreed to by the Ld. Counsel for the parties and without going into the merit of the case direct Respondent No.5 to consider the pending appeal and pass a reasoned order within a period of 45 days from the date of receipt of a copy of this order.

4. With the above observation and direction, the O.A. stands disposed of.

5. Send copy of this order to the Respondents and free copies of this order be given to the Ld. Counsel appearing for the parties.

  
MEMBER (Judl.)

  
MEMBER (Admn.)

RK

